

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.M.P.NOS.18091-18092/2010 in
Petition for Special Leave to Appeal (Crl) No(s).1510-1511/2009

(From the judgement and order dated 19/11/2008 in CRLP No.1574/
2008 & CRLP No.2375/2008 of The HIGH COURT OF KARNATAKA AT
BANGALORE)

RITESH SAXENA & ANR.

Petitioner(s)

VERSUS

KIRTI SRIVASTAVA

Respondent(s)

(For directions and office report)

Date:21/02/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Ms. Kirat Randhawa,Adv.
Mr. Sanjay Jain,Adv.

For Respondent(s) Mr. Shuaib-uddin,Adv.
Mr. M. Moonis Abbasi,Adv.
Mr. Shakil Ahmed Syed,Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Ritesh Saxena is present in Court and he
undertakes to pay the arrears of Rs.3.2 lakhs to the
respondent on or before 20th April, 2011.

List this matter for further directions on 21st
April, 2011. Parties are directed to remain present in
Court on that date .

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER